

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:2489
ANSWERED ON:30.08.2007
SERVICE OF CABIN CREW MEMBERS
Patel Shri Kishanbhai Vestabhai;Singh Shri Sugrib

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Indian Airlines has offer an option of retirement or a ground duty for its cabin crew members;
- (b) if so, the details thereof;
- (c) the response so far received for such offered and the reaction of the Government thereto; and
- (d) the manner in which such move will affect the merger of IA and AI after the formation of new National Aviation Company of India Ltd.?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a) & (b): Yes, Sir. A Scheme called `Indian Airlines Cabin Crew Rehabilitation/ Rejuvenation Scheme - 2007` (The Scheme) has been introduced with the objective to provide for voluntary separation of Cabin Crew with ex-gratia and retirement benefits and also to provide for rehabilitation of Cabin Crew who are below the age of 50 years with alternate jobs and reduced ex-gratia. The Scheme is available to Cabin Crew, including executive Cabin Crew, who are medically fit and have completed 20 years of service or have attained the age of 41 years as on date of closure of the Scheme. The amount of ex-gratia payment depends on factors such as age of the employee, monthly emoluments, months of service left, etc.

(c): A few applications have so far been received at the Regional Level.

(d): This will have no direct bearing on the merger of Indian Airlines and Air India with the National Aviation Company of India Limited.